

(Open Court)

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH, ALLAHABAD.

ALLAHABAD this the 29<sup>th</sup> day of **March**, 2005.

Contempt Petition No. 80 of 2004.

**HON'BLE MR. JUSTICE S.R. SINGH, VICE-CHAIRMAN.**  
**HON'BLE MR. S.C. CHAUBE, MEMBER- A.**

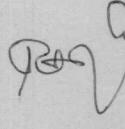
K.K. Nigam S/o Late Ganesh Prasad Nigam,  
R/o Flat No. 304, Ratan Jyoti Apartment,  
Sector- 4, Vaishali, Ghaziabad.

.....APPLICANT.

Counsel for the applicant :- Sri V.K. Goel

**V E R S U S**

1. Vijay Bhushan, Director General (Posts),  
Dak Bhawan, New Delhi.
2. Raghav Lal, Chief Post Master General,  
U.P. Circle, Hazaratganj, Lucknow.
3. V.P. Singh, Director, Postal Services  
(Headquarter), Office of Chief Post Master  
General, U.P. Circle, Hazaratganj, Lucknow.
4. Smt. Neelam Srivastava, Chief Post Master  
General, U.P. Circle, Hazaratganj, Lucknow.

 .....RESPONDENTS

Counsel for the respondents :- Sri Saumitra Singh

O R D E R

BY HON'BLE MR. JUSTICE S.R. SINGH, VC.

O.A No. 519/1996 was disposed of vide order dated 24.11.2003, the operative part of which reads as under :-

"Accordingly the OA succeeds and is allowed with the direction firstly that the respondents shall work out the salary admissible to the post to which the applicant has been promoted and pay him the difference within a period of three months from the date of receipt of a certified copy of this order, and secondly, in case the representation is filed by the applicant in respect to his further promotion to a Group 'B' post, the same shall be considered and decided by a speaking and reasoned order within a period of three months from the date of receipt of certified copy of this order. Parties are directed to bear their own costs."

2. The first part of the aforesaid order has been stayed by the Hon'ble High Court in writ petition No. 9494/04 by order dated 10.08.2004. So far as the second part of the order is concerned, the respondents, it is submitted by Sri Saumitra Singh, learned counsel for the respondents, have already decided the representation of the applicant by order No. 11-30/2003-SPG dated 24.03.2005. A copy of the order dated 24.03.2005 has been produced before us during the course of arguments on perusal of which it appears that the representation of the applicant has been decided pursuant to the direction

(P-6)

given by the Tribunal. In the circumstances, therefore, the contempt petition has been rendered infructuous and is liable to be dismissed.

3. Accordingly the contempt petition is dismissed. Notices issued are discharged.

*S. Shankar*  
MEMBER- A.

*DR. B. R. Ambedkar*  
VICE-CHAIRMAN.

/ANANAD/